

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI**

**Original Application No.144 of 2020 (SZ)**

IN THE MATTER OF:

Dr. Sarvabhoom Bagali

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENT

**REPORT ON BEHALF OF THE PRINCIPAL SECRETARY TO THE  
GOVERNMENT (ECOLOGY AND ENVIRONMENT), FOREST,  
ENVIRONMENT AND ECOLOGY DEPARTMENT, STATE OF  
KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. That the present report in compliance of this Hon'ble order dated 23.03.2022 is being filed by the Principal Secretary to the Government (Ecology and Environment), Forest, Environment and Ecology Department, State of Karnataka, which is the department under which the Karnataka State Wetland Management Authority functions.
2. That the information furnished qua the queries raised by this Hon'ble Tribunal are as follows:

**Regarding Wetlands that have been Identified:**

3. The following 11 wetlands have been identified for the Guidelines for Implementing Wetlands (Conservation and Management) Rules 2017 developed by MOEF& CC dated 26.09.2017. The list

is developed based on the Wetlands definition of the Ramsar Convention:

1. Aghanashini
2. Bellandur
3. Varthur
- 4: Magadi
5. Gudavi Bird Sanctuary
6. Bonal
7. Heggeri
8. Hidakal
9. Ranganathittu
10. KG Koppa
11. Ankasamudra

4. That it is submitted that sand mining is not a permissible activity in the wetlands. It is further submitted that no sand mining is being carried out in any of the identified wetlands.

**Regarding Implementation of Wetlands (Conservation and Management) Rules, 2017:**

5. That for the purpose of implementation of Wetlands (Conservation and Management) Rules, 2017, a meeting was conducted by the State Wetland Authority on 03.03.2022 and Karnataka Forest Department was requested to send a comprehensive proposal including management and conservation plan for declaration as RAMSAR site after consultation with the stakeholders with respect to Agnashini, Magadi lake and Ranganathittu on a priority basis.
6. That the above information as submitted before this Hon'ble Tribunal has been relayed by the Principal Secretary to the

Government (Ecology and Environment), Forest, Environment and Ecology Department, State of Karnataka vide letter dated 25.07.2022. True copy of the letter dated 25.07.2022 is annexed hereto as **Annexure 1**.

A handwritten signature in black ink, appearing to read 'Darpan KM' with a flourish underneath.

Darpan KM  
Advocate for Respondents

# Annexure 1

## GOVERNMENT OF KARNATAKA

No: FEE 8 EAA 2020

Karnataka Government Secretariat,  
M.S. Building,  
Bangalore dated:25.07.2022.

From,

The Principal Secretary to Government  
Forest, Ecology & Environment Department,  
(Ecology & Environment), Bengaluru.

To,

Sri. Darpan K M,  
Standing Council, National Green Tribunal,  
State of Karnataka,  
K-6, Lower Ground Floor,  
Lajpathnagar -3,  
New Delhi- 110024.

Sir,

**Sub:** O A No. 144/2020 (SZ) titled Dr.SarvabhoomBagali v.  
State of Karnataka pending before the Hon'ble National  
Green Tribunal, Southern Zone.

**Ref:** Your letter dated: 16.07.2022.

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With reference to the above subject, information requested (SZ) vide letter dated: 16.07.2022 in respect of O A No. 144/2020 are furnished as follows.

| Sl. No. | Requested details   | Furnished details  |
|---------|---|--|
| 1.      | What areas have been identified/notified as wetlands within the state of Karnataka and whether sand mining is a permissible activity in wetlands? | <p>The following 11 wetlands have been identified as per the Guidelines for Implementing Wetlands (Conservation and Management) Rules 2017 developed by MoEF&amp; CC dated 26<sup>th</sup> September 2017. The list is developed based on the Wetlands definition of the Ramsar Convention.</p> <ol style="list-style-type: none"> <li>1. Aghanashini</li> <li>2. Bellandur</li> <li>3. Varthur</li> <li>4. Magadi</li> <li>5. Gudavi Bird Sanctuary</li> <li>6. Bonal</li> <li>7. Heggeri</li> <li>8. Hidakal</li> <li>9. Ranganathittu</li> <li>10. K G Koppa</li> <li>11. Ankasamudra</li> </ol> <p>Further, sand mining is not a permissible activity in wetlands.</p> |

|    |   |  |
|----|---|--|
| 2. | Whether Sand mining is being carried out in any identified wetlands?  | No sand mining is carried out in the identified wetlands.  |
| 3. | What action has been taken by the State Wetland Authority for the implementation of Wetlands (Conservation and Management) Rules, 2017? | Meeting was conducted by the State Wetland Authority on 03.03.2022 and Karnataka Forest Department was requested to send a comprehensive proposal including management and conservation plan for declaration as RAMSAR site after consultation with the stakeholders with respect to Agnashini, Magadi lake and Ranganathittu on a priority basis. |

Hence, you are hereby requested to bring these facts to the kind notice of the Hon'ble NGT.

Your's faithfully,

**(Vijay Mohan Raj. V)**

Principal Secretary to Government,  
(Ecology and Environment),  
Forest, Ecology and Environment Department.

*Handwritten signature and date: 25/07/22*

| Sl. No. | Requested details  | Furnished details  |
|---------|--|--|
| 1.      | What areas have been identified/ notified as wetlands within the state of Karnataka and whether sand mining is a permissible activity in wetlands? | <p>The following 11 wetlands have been identified as per the Guidelines for implementing Wetlands (Conservation and Management) Rules 2017 developed by MoEF CC dated 26<sup>th</sup> September 2017. The list is developed based on the Wetlands definition of the Ramsar Convention.</p> <ol style="list-style-type: none"> <li>1. Agnashini</li> <li>2. Bellandur</li> <li>3. Varthur</li> <li>4. Magadi</li> <li>5. Gudalur Bird Sanctuary</li> <li>6. Basal</li> <li>7. Heggur</li> <li>8. Hikalal</li> <li>9. Ranganathittu</li> <li>10. K.G.Koppa</li> <li>11. Arkasandur</li> </ol> <p>Further, sand mining is not a permissible activity in wetlands.</p> |